

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2207/2011

(From the judgement and order dated 24/09/2010 in CR No.213/2010
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for permission to file rejoinder affidavit and
office report)

Date: 10/02/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s)	Mr.	Ashok H. Desai, Sr. Adv.
	Mr.	Sameer Parekh, Adv.
	Ms.	Rukhmini, Adv.
	Mr.	Anand Shankar Jha, Adv.
	Ms.	Shweta Sharma, Adv.
	For	M/S. Parekh & Co.

For Respondent(s)	Mr.	Pallav Sisodia, Sr. Adv.
	Ms.	Pooja Dhar, Adv.
	Mr.	S. Chandra Shekhar, Adv.
	Mr.	Manoj Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Put up for final disposal on August 14, 2012.

(Neetu Khajuria)
Sr.P.A.

(Sneh Bala Mehra)
Court Master